

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2983  
ANSWERED ON:11.12.2012  
ADVERSE POSSESSION OF LAND  
Meghwal Shri Arjun Ram

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware of any hurdle in the development of the North Eastern Region due to the problem of adverse possession of land between India and Bangladesh;
- (b) if so, the details thereof; and
- (c) the remedial measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A Protocol to the Agreement Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters, 1974, was signed on September 06, 2011 during the visit of the Prime Minister to Bangladesh.

The Protocol addresses the outstanding land boundary issues pertaining to the un-demarcated land boundary, exchange of enclaves and territories in adverse possession. It is subject to ratification by the Governments of the two countries and shall enter into force on the date of exchange of Instruments of Ratification.

The implementation of the Protocol would allow the two countries to focus on unlocking the full potential for mutually beneficial bilateral cooperation through enhanced security, trade, transit and development. It is also expected to result in better management and coordination of the border and strengthening of our ability to deal with smuggling, illegal activities and other trans-border crimes.